

Order No.20/RG/Spl./Misc. dated 13.05.2020

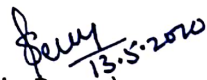
ORDER/CLARIFICATION

Since the inception of the Covid-19 period i.e. w.e.f. 16.03.2020, the Hon'ble High Court of Punjab and Haryana has not restricted the hearing of cases to any particular category of cases. All the cases are being taken up, keeping in view the urgency involved with strict adherence to the Advisories/Instructions issued by the Government from time to time especially by the Health Authorities and the conditions prevailing in the States of Punjab, Haryana and UT Chandigarh. In the latest 'Order No. 14/RG/Misc. dated 02.05.2020' also, the words " All types of cases" have been used in Clause No.2.

In view of the repeated queries being raised, Hon'ble the Chief Justice has been pleased to direct to issue clarification in this regard.

It is therefore, reiterated for information of learned Members of Bar, Litigants and General Public that as per the instruction prevalent as on date, mentioning can be made in **all types of cases (whether freshly instituted or pending)**.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
13.05.2020